

[Shri S. C. Jamir]

- (ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-1244/68].

Notification under Government Savings Certificates Act

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): On behalf of Shri Jagannath Pahadia, I beg to lay on the Table a copy of the Post Office Savings Certificates (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 821 in Gazette of India dated the 27th April, 1968, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library. See No. LT-1245/68.]

12.40 hrs.

RE. QUESTION OF PRIVILEGE

SHRI RANGA (Srikakulam): May we have an assurance that you will be good enough to decide this matter whether you are going to allow privilege motion to be taken up or not, sometime tomorrow? You were pleased to say that you would like the session to be over tomorrow.

MR. SPEAKER: I cannot give a guarantee on the floor of the House.

श्री मधु लिमये (मुंगेर): आप किस आघार पर ठुकरा रहे हैं, यह विशेषाधिकार का प्रश्न है।

SHRI RANGA: It is a very important point. If the House is adjourning tomorrow, surely the House has a right to learn from you whether you will be good enough to consider this matter some time today or some time tomorrow and give your decision tomorrow before the House adjourns; otherwise, it would become infructuous.

SHRI BAL RAJ MADHOK (South Delhi): You have yourself admitted that it is a matter of urgent public importance. You have postponed the discussion of the motion to some later date. But surely the

Privilege Motion can be taken up before the House adjourns.

MR. SPEAKER: Let me see. Leave it to me. (Interruptions)

SHRI NATH PAI (Rajapur): The ruling stands; whatever is the ruling it stands. (Interruptions)

श्री मधु लिमये: यह बहुत गम्भीर मामला है। तीन दिन हो गये हैं, अब मैं और इन्तजार नहीं करना चाहता। आप मेरी बात को सुन लें। यह बुनियादी अधिकारों का सवाल है। आप मुझे माफ कीजिये और बात सुन लीजिये, उसके बाद कोई निर्णय दीजिये।

MR. SPEAKER: I may not admit it, I cannot guarantee that I will admit it. As Mr. Ranga suggested, I will give my ruling tomorrow.

श्री मधु लिमये: मैं आपकी रूलिंग को चुनौती नहीं करता हूँ। इसमें सब-जुडिस का कोई सवाल नहीं है। मैं नियम 224 का हवाला देना चाहता हूँ।

MR. SPEAKER: I am not prepared to argue.

श्री मधु लिमये: आप किस बिना पर इसको ठुकरा सकते हैं। इसमें फन्डीशन्स दी हुई हैं। इसमें सब-जुडिस की कोई बात ही नहीं है। आप मेरी बात को सुन लीजिये। इसमें देश के सम्मान का सवाल है। मैं सारे भारतवर्ष की ओर से बोल रहा हूँ। इसमें किसी दल का सवाल नहीं है। मैं नियम 224 पढ़ना चाहता हूँ।

MR. SPEAKER: I will see whether I can admit it or not. I will give my ruling tomorrow.

Now, the secretary.

SHRI H. N. MUKERJEE (Calcutta North East): How do you brush this aside? This is a privilege motion.

MR. SPEAKER : I have already said that, as Mr. Ranga suggested, I will give my ruling tomorrow, and not now. I cannot give my ruling here and now.

श्री मधु लिमये : तीन दिन सोचने का मौका मिला है। मैंने तीन चिट्ठियाँ लिखी हैं, दो मर्तबा आपसे मिल चुका हूँ। अगर कहें कि कल स्वीकार कर रहे हैं तो मैं बैठ जाता हूँ।

MR. SPEAKER : I cannot guarantee that I will admit anything. This will be unfair. Whether I admit it or not, I will give my ruling tomorrow.

Now, the Secretary.

12.43 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary to Rajya Sabha :

(i) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 29th April, 1968, adopted the following motion in regard to the Committee on Public Undertakings :—

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha to agree to nominate five members from the Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1st May, 1968 and ending on the 30th April, 1969 and do proceed to elect, in such manner as the Chairman may direct, five members from among the members of the House to serve on the said Committee.”

2. I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Wednesday, the 8th May, 1968, the Chairman declared the following Members of the Rajya Sabha to be duly elected to the said Committee :—

1. Shri N. K. Bhatt
2. Miss M. L. Mary Naidu
3. Shri Gaure Murahari
4. Shri Rajendra Pratap Sinha
5. Shri D. Thengari

(ii) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return here with the Finance Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 1st May, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

Sixth Report

SHRI THIRUMALA RAO (Kakinada): I present the Sixth Report of the Committee on Absence of Members from the Sittings of the House.

JOINT COMMITTEE ON OFFICES OF PROFIT

Third Report

SHRI RANA (Buldana) : I present the Third Report of the Joint Committee on Offices of Profit.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मैंने तीन दिन इन्तजार किया, अब मैं बैठने वाला नहीं हूँ। क्या आप इस बात को काट सकते हैं? आप मेरी बात को सुन लें। यह के देश आत्म सम्मान का सवाल है।

श्री रवि राय (पुरी) : यह राष्ट्र के सम्मान का सवाल है। शुक्ला साहब बैठ जायें।

श्री मधु लिमये : हम आपका निराशा चाहते हैं। मैं इस तरह से सदन को चलने नहीं दूंगा।
